

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4219
ANSWERED ON:20.04.2000
PROCUREMENT OF SUB-STANDARD FOODGRAINS
AKHILESH SINGH

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether as per the Food Corporation of India Headquarter order No. 2c-5(22) Procedure quality complaint/83 Vol. II dated October 1, 1991, the Senior Regional Manager, Officer incharge of each area of the corporation will also be held responsible for procurement of sub-standard foodgrains than the prescribed one and supplying sub-standard foodgrains to other States for consumption in the country;
- (b) if so, the total amount of loss marked due to procurement of sub-standard foodgrains in the Punjab region of the F.C.I. in 1993-94, 1994-95, 1995-96 and 1997-98 and the amount of loss reported by other States due to sub-standard foodgrains supplied to them; and
- (c) whether the Senior Regional Manager (Incharg
- (e) Punjab region was penalised for the said loss; and
- (d) if not, the reasons therefor and the time by when the action will be taken?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN)

(a), (b), (c) & (d) : The matter is still under examination and if any thing is required to be done it will certainly be done.